CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.306/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for

in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited

(SECI), amongst other reliefs.

Date of Hearing **: 23.2.2024**

Coram : Shri Arun Goyal, Member

Shri P. K. Singh, Member

Petitioner : Greenko AP01 IREP Private Limited (GAPIPL).

: Solar Energy Corporation of India Limited (SECI) and 3 Ors. Respondents

Parties Present : Shri Hemant Singh, Advocate, GAPIPL

> Shri Lakshyajit Singh, Advocate, GAPIPL Shri Harshit Singh, Advocate, GAPIPL Ms. Rohini Prasad, Advocate, BSPHCL Shri Anup Kashyap, Advocate, BSPHCL Shri Amal Nair, Advocate, RUVNL Ms. Shivani Verma, Advocate, RUVNL Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of arguing senior counsel. The said request was not opposed by the learned counsel for Respondents and accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on 26.4.2024.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)